

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date: 20.11.2020

Appeal No. 272 of 2020

B. Renganathan ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Somasekhar Sundaresan, Advocate with Mr. Abishek Venkataraman, Mr. Rohan Banerjee and Ms. Anushka Shah, Advocates, i/b Cyril Amarchand Mangaldas for the Appellant.

Mr. Abhiraj Arora, Advocate with Ms. Rashi Dalmia, Advocate i/b ELP for the Respondent.

ORDER:

1. We have heard Mr. Somasekhar Sundaresan, learned counsel along with Mr. Abishek Venkataraman, Mr. Rohan Banerjee and Ms. Anushka Shah, advocates for the appellant and Mr. Abhiraj Arora, learned counsel along with Ms. Rashi Dalmia, advocate for the respondent through video conference.

2. A request has been made by the instructing counsel of SEBI that the senior counsel is held up in another court. In view of his request the matter is adjourned.

3. List on December 18, 2020 for final disposal.
4. Parties are directed to take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.
5. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Dr. C.K.G. Nair
Member

Justice M. T. Joshi
Judicial Member